

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/567/ND/2021

IN THE MATTER OF:

Climax Enterprises Pvt Ltd

...

Applicant

Versus

Super Aays Pvt Ltd

...

Respondent

Under Section 9 of IBC 2016.

Order delivered on 01.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant

: Mr. Sumit Tokas, Adv.

For the Respondent

: Mr. Deepak Tyagi, Adv.

ORDER

Proxy-Counsel for the applicant as well as Learned Counsel for the respondent are present through video-conferencing. Proxy-Counsel for the applicant has submitted that the arguing counsel is appearing before some other Court and seeks an adjournment. Adjournment is granted. Let this matter be posted to 21.02.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)